1	2	3	4	5
5.	Chandigarh	15.843	10.00	63.12
6.	Delhi	Not received yet	100.00	*N.A.
7.	Goa	139.56	132.02	94.60
8	Gujarat	1363.24	523.81	38.42
9.	Haryana	Not received yet	245.07	*N.A.
10.	Himachal Pradesh	191.30 (part)	282.88	"N.A.
11.	Jammu and Kashmir	13.32 (ordinary re- pairs only)	25.00	*N.A.
12.	Karnataka	1103.11	647.00	58.65
13.	Kerala	972.40	384.32	39.52
14.	Madhya Pradesh	1964.00	864.17	44.00
15.	Maharashtra	2514.241	1086.13	43.20
16.	Manipur	50.58 (ordinary re- pairs only)	51.00	*N.A.
17.	Meghalaya	197.43	124.21	62.91
18.	Nagaland	5.524	3.50	63.36
19.	Pondicherry	7.02	6.52	92.88
20.	Orissa	1256.00	519.83	41.39
21.	Punjab	596.41	349.28	58.56
22.	Rajasthan	2216.89	757.23	34.16
23.	Tamil Nadu	1304.40	724.69	55.56
24.	Uttar Pradesh	1144.00	962.75	84.16
25.	West Bengal	1770.47	723.71	40.88

*N.A.—Not applicable yet

Guidelines for the State Road Transport Corporations

426. SHRI S. MADHAVAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Planning Commission has laid down a new policy guidelines for the State Road Transport Corporations regarding uneconomic routes, surplus labour and privatisation of bus routes; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TY-TLER): (a) and (b) The Planning Commission have recommended to the State Governments the following guidelines while formulating the States Annual Plans of the road transport sector: (1) Operational efficiency of the SRTUs must improve.

(2) SRTUs should gradually make room for Private Sector except in cases where Private Sector is unlikely to come.

(3) There should be no expansion of SRTUs.

Additional Buses by DTC

427. DR. ABRAR AHMED: SHRI VIRENDRA KATAR1A:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of additional buses put on road by the DTC to ease the transport problems of the commuters;

(b) to what extent the situation has improved; and

(c) whether Government propose to issue more licence to private bus operators in Delhi; if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No additional buses have been put on the road by DTC on account of financial constraints.

(b) In view of the fact that permits have been given to 3000 private operators for operating buses on various Delhi routes, there has been an improvement in the situation.

(c) The State Transport Authority, Delhi propose to grant 100 more stage carriage permits for luxury buses for plying in different routes of Delhi.

Condition of National Highways in Bihar

428. SHRI PARMESHWAR KUMAR AGARWAL: Will the Minister of SUR-FACE TRANSPORT be pleased to state:

(a) whether it is a fact that the National Highways passing through Bihar are in most deplorable condition;

(b) if so, what are the reasons therefor; and

(c) what measures are being taken by Government to improve the situation?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) The National Highways passing through Bihar are being kept generally in a trafficworthy condition within the availability of funds.

(c) During the last 3 years (1989-90 to 1991-92), flood damages/special repair works costing Rs. 669.969 lakhs and improvement works costing Rs. 6431.050 lakhs have been sanctioned for various National Highways in Bihar, in addition to release of normal maintenance grant.

Road Accidents in Andhra Pradesh

429. DR. YELAMANCHILI SIVAJI: Will the Minister of SURFACE TRANS-PORT be pleased to state:

(a) the number of road accidents occurred on the National Highway in between Vijayawada and Chilakaluripeta in Andhra Pradesh during the last three years together with the number of casualties as a result thereof;

(b) what are the reasons therfor; and

(c) what steps Government have taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) Stretch-wise information of road accidents are not maintained.

(c) The steps taken/being taken by the Government to improve road safety are indicated in the attached statement.

Statement

The steps taken/being taken include—

- 1. The M.V. Act, 1988 and the Rules framed thereunder provide for stricter requirements in respect of issuance of driving licences and stringent penalities for offences.
- 2.. Formal training in a driving school is made a pre-requisite for issuance of licence to drive transport vehicles.
- Maximum safe laden weights have been prescribed for trucks including light commercial vehicles.
- Maximum speed limits have been prescribed for all vehicles except light motor vehicles.
- 5. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.
- It is prescribed that road safety devices would be fitted in the vehicles viz. direction indicators with blinker system for vehicles, special labels on carriages earring dangerous or hazardous goods.
- 7. A National Road Safety Council has been set up for formulation of road safety measures. State Governments were also requested to set up State level road safety councils.